

**IN THE SUPREME COURT OF INDIA  
INHERENT/ORIGINAL JURISDICTION**

**Contempt Petition (Civil) No 726 of 2023**

**in**

**Writ Petition (Civil) No 132 of 1988**

**Purnaprakash Sharma & Ors**

**... Petitioner(s)**

**Versus**

**Yashwant Singh Faujdar & Ors**

**... Respondent(s)**

**WITH**

**Writ Petition (Civil) No 420 of 2023**

**ORDER**

- 1 Mr K V Upadhyaya, counsel appearing on behalf of the newly elected body of the Bharatpur Bar Association, states that the petitioners and similarly situated members of the Bar have been reinstated to the membership of the Association.
- 2 An undertaking is tendered to this Court that there shall be no obstruction on either the petitioners or similarly situated members of the Bar acting as legal defense counsel and in pursuing their avocation or profession.
- 3 Likewise, Mr Anuj Bhandari, counsel appearing on behalf of the erstwhile Association, states that no strike was declared and, as a matter of fact, no steps have been taken to prevent either the petitioners or the similarly situated members of Bar in acting as legal defense counsel and in pursuing their avocation or profession.
- 4 In view of the statements which have been made on behalf of the respondents-contemnors, it is not expedient in the interest of justice to pursue the exercise of the contempt jurisdiction any further. However, the concerned members of the

Bar are placed on notice that this Court will be constrained to take recourse to the coercive arm of law, should any incident occur in the future. There shall be no impediment in the work of legal defense counsel.

5 The Contempt Petitions and the Writ Petition shall accordingly stand disposed of.

6 Pending application, if any, stands disposed of.

.....CJI.  
[Dr Dhananjaya Y Chandrachud]

.....J.  
[Pamidighantam Sri Narasimha]

**New Delhi;  
July 10, 2023**

**-S-**

ITEM NO.30

COURT NO.1

SECTION X

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

CONMT.PET.(C) No. 726/2023 in W.P.(C) No. 132/1988

PURNAPRAKASH SHARMA &amp; ORS.

Petitioner(s)

VERSUS

YASHWANT SINGH FAUJDAR &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.179779/2022-EXEMPTION FROM FILING  
AFFIDAVIT and IA No.179783/2022-APPLICATION FOR PERMISSION)

WITH

W.P.(C) No. 420/2023 (X)

(FOR ADMISSION and IA No.60066/2023-GRANT OF INTERIM RELIEF and IA  
No.60063/2023-CONDONATION OF DELAY IN REFILING / CURING THE  
DEFECTS)

Date : 10-07-2023 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s) Mrs. Sunita Yadav, Adv.  
Mr. Abhigya Kushwah, AOR  
Mr. Pradeep Kumar Dubey, Adv.  
Mr. Siddharth Rajkumar Murarka, Adv.  
Mr. Shailendra Mani Tripathi, Adv.  
Mr. Rahul Kumar, Adv.  
Mrs. Manisha, Adv.

For Respondent(s) Mr. Anuj Bhandari, AOR  
  
Dr. Ram Sankar, Adv.  
Ms. Anjul Dwivedi, Adv.  
Mr. Krishna Pandey, Adv.  
Mr. T S Nanda Kumar, Adv.  
Mr. Anand Kumar V, Adv.  
Mr. Aditya Kishore Tyagi, Adv.  
Mr. Jai Singh G, Adv.  
Ms. Rv Shaarumathi, Adv.  
Ms. Sujatha Bagadhi, Adv.  
For M/S. Ram Sankar & Co, AOR  
  
Mr. Puneet Jain, Adv.  
Ms. Christi Jain, Adv.  
Mr. Yogit Kamat, Adv.  
Mr. Harsh Jain, Adv.

**Mr. Umang Mehta, Adv.  
Ms. Akriti Sharma, Adv.  
Mr. Mann Arora, Adv.  
Ms. Pratibha Jain, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The Contempt Petition and the Writ Petition are disposed of in terms of the signed order.
  
- 2 Pending application, if any, stands disposed of.

**(SANJAY KUMAR-I)  
DEPUTY REGISTRAR**

**(SAROJ KUMARI GAUR)  
ASSISTANT REGISTRAR**

**(Signed order is placed on the file)**